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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 56/2003

In
OA 2459/2001

New Delhi this the 25th day of February, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).
Hon'ble Shri V. Srikantan, Member (A).

1. Ved Pal Singh,
S/o Shri Veer Bhan Singh,
L-459, Sector-12,
Pratap Vihar,
Ghaziabad.
2. A.K. Singh,
S/o late Shri S.N. Singh,
32-B, DDA Flats, Mansarovar Park,
Shahdara,
Delhi-110032.
3. Prakash Singh,
S/o Shri Pratap Singh,
H-149A, Dilshad Garden,
Delhi-110095. Petitioners.

Versus

1. Union of India,
through the Secretary,
Ministry of Information and
Broadcasting, Shastry Bhawan,
New Delhi.
2. The Chief Executive Officer,
Prasar Bharti, Doordarshan Bhawan,
Copernicus Marg,
New Delhi.
3. Directorate General,
All India Radio, Akashwani Bhawan,
New Delhi.
4. The Chief Engineer (Civil-I),
CCW All India Radio,
2nd Floor, PTI Building,
Parliament Street,
New Delhi-110001. Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

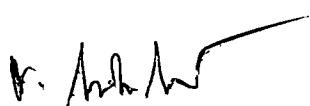
We have seen Review Application No. 56 of 2003
filed by applicant No.1 in O.A.2459 of 2001. The applicant

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has repeatedly stated in the Review Application that Tribunal's order dated 6.1.2003 dismissing the O.A. has been done in default, as none had appeared for the applicant on 3.1.2003 and 6.1.2003. This statement is incorrect in view of what has been noted in paragraph 2 of the judgement/order dated 6.1.2003 in OA 2459 of 2001. The order dated 6.1.2003 has been passed after considering the pleadings and the merits of the case and has not been dismissed in default. The applicant has submitted that inadvertently the wrong date had been noted as 23.1.2003 instead of 3.1.2003 and has prayed that RA may be allowed by recalling the order dated 6.1.2003 and he may be given an opportunity to represent his case in O.A.

2. We find no good grounds to allow Review Application No. 56/2003 as none of the grounds mentioned therein falls under Order 47 Rule 1 CPC read with the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985. Accordingly, RA 56/2003 is rejected.


(V. Srikantan)
Member (A)

'SRD'


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)